

**SHRI SEZHIAN (Kumbakonam):**

The point is this. He says that the replies were received at 12.10. According to the Rules of Procedure, the answers to questions which have not been taken up for reply here and the answers to the unstarred questions, should be placed on the Table of the House at 12 O'clock. From the Minister's statement, it seems that the replies were received after 12 O'clock or at 12.10. That means that they could not have been given for publication. I want to know how a reply received after the time could be laid on the Table of the House and how can it be released to the Press?

**MR SPEAKER:** We have had enough discussion. We do it every day, throughout the session, even though there was enough time earlier. This extension was mainly meant for discussion on the Plan. Yet, these matters are brought up even now. Please don't do it. Let us pass on to the business of the House. I request hon. Members not to take up the time of the House tomorrow like this. Pure Plan, nothing else.

Now, Papers to be laid on the Table

12.41 hrs.

#### PAPERS LAID ON THE TABLE

**CENTRAL EXCISE (9TH AMEND.) RULES, NOTIFICATIONS UNDER A P EXCISE ACT, 1968 AND INDIAN STAMPS ACT, 1899 AND A STATEMENT**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** I beg to lay on the Table:—

- (1) A copy of the Central Excise (Ninth Amendment) Rules 1973 (Hindi and English versions) published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 25th August, 1973, under section 38 of the Central Excises and salt Act, 1944. [Placed in Library See No. IT-5604/73.]

- (2) A copy of Notification No. 2391-J2/70-34, Revenue (T) published in Andhra Pradesh Gazette dated the 17th July, 1973, making certain amendments to the Andhra Pradesh Arrack Manufactory Rules, 1971, under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968, read with clause (c) (ii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [Placed in Library See No. LT-5605/73.]

- (3) (i) A copy of Notification No. Q3 1812 77 11, published in Andhra Pradesh Gazette dated the 27th July, 1973 making certain amendments to the rules for the supply and distribution of Stamps as in force in the State of Andhra Pradesh under sub-section (2) of section 75 A of the Indian Stamp Act, 1899 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library See No. IT-5606/73.]

**MEMORANDUM OF THE ACTION TAKEN ON THE REPORT OF COMMISSION OF INQUIRY RE AIR INDIA STOWAWAY INCIDENT**

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR SAROJINI MAHISHI):** I beg to lay on the Table a copy of Memorandum (Hindi and English versions) of the action taken on the report of the Commission of Inquiry in respect of the Air India stowaway incident of March 3, 1973. [Placed in Library See No. LT-5607/73.]